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TO

## LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)



VOLUMES I to X

Twelfth to Fourteenth Sessions, 1956

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LOK SABHA SECRETARIAT  
NEW DELHI

Rspees (Inland)

Twenty-four Shillings (Foreign)

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Assented to by the President.

Vol. VI, 7.

All India Khadi and Village Industries Commission Bill:

Motion to consider.

Vol. VIII, 5226-5325.

Consideration of clauses.

Vol. VIII, 5325-32.

Motion to pass, as amended.

Vol. VIII, 5330-32.

(Passed, as amended).

Vol. VIII, 5332.

Assented to by the President.

Vol. IX, 11.

BILL(S): *contd.*

Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill (by Dr. Raghbir Singh) (as passed by Rajya Sabha):

Message from Rajya Sabha forwarding the Bill to Lok Sabha.  
Vol. VIII, 5034.

Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill [by Shri Balwant Sinha Mehta] (as passed by Rajya Sabha):  
Motion to consider.

Vol. X, 2135-55.

Consideration of clauses.

Vol. X, 2155-56.

Motion to pass (Passed).

Vol. X, 2157.

Assented to by the President.

Vol. X, 4085-86.

Appointment of Indian Employees in Foreign Embassies Bill (by Shri Krishnacharya Joshi):  
Introduced.

Vol. IX, 916.

Appropriation Bill:

Introduced.

Vol. I, 1305.

Motion to consider.

Vol. I, 1343.

Motion to pass (Passed).

Vol. I, 1343.

Message from Rajya Sabha returning the Bill, without recommendation.

Vol. II, 2789.

Assented to by the President.

Vol. III, 3596.

Appropriation (No. 2) Bill:

Introduced.

Vol. IV, 5651.

Motion to consider.

Vol. IV, 5765-69, 6036-45.

Consideration of clauses.

Vol. IV, 6045-46.

Motion to pass, as amended.

Vol. IV, 6046.

**BILL(S): contd.**

**Appropriation (No. 2) Bill: contd.**  
(Passed, as amended).

Vol. IV, 6046.

**Message from Rajya Sabha**  
returning the Bill without re-  
commendation.

Vol. IV, 6540.

Assented to by the President.

Vol. IV, 7386.

**Appropriation (No. 3) Bill:**  
Introduced.

Vol. VII, 4085-86.

Motion to consider.

Vol. VII, 4245-46.

Motion to pass.

(Passed).

Vol. VII, 4246.

**Message from Rajya Sabha**  
returning the Bill without re-  
commendation.

Vol. VIII, 5031-32.

Assented to by the President.

Vol. VIII, 6617.

**Appropriation (No. 4) Bill:**  
Introduced.

Vol. VII, 4086.

Motion to consider.

Vol. VII, 4246-47.

Motion to pass.

(Passed).

Vol. VII, 4247.

**Message from Rajya Sabha**  
returning the Bill without re-  
commendation.

Vol. VIII, 5032.

Assented to by the President.

Vol. VIII, 6617.

**Appropriation (No. 5) Bill:**  
Introduced.

Vol. X, 3384.

Motion to consider.

Vol. X, 3543.

Motion to pass.

(Passed).

Vol. X, 3543.

**Message from Rajya Sabha re-**  
turning the Bill without recom-  
mendation.

Vol. 4084.

**BILL(S): contd.**

**Appropriation (Railways) Bill:**  
Introduced.

Vol. II, 2298-99.

Motion to consider.

Vol. II, 2383.

Motion to pass.

Vol. II, 2383.

(Passed).

Vol. II, 2383.

**Message from Rajya Sabha re-**  
turning the Bill, without recom-  
mendations.

Vol. II, 2914.

Assented to by the President.

Vol. III, 3596-97.

**Appropriation (Railways) No. 2:**  
Bill:

Introduced.

Vol. II, 2348-49.

Motion to consider.

Vol. II, 2532.

Motion to pass.

Vol. II, 2533.

(Passed).

Vol. II, 2533.

**Message from Rajya Sabha return-**  
ing the Bill, without recom-  
mendations.

Vol. II, 2914.

Assented to by the President.

Vol. III, 3596-97.

**Appropriation (Railways) No. 3:**  
Bill:

Introduced.

Vol. II, 2349.

Motion to consider.

Vol. II, 2384.

Motion to pass.

Vol. II, 2384.

(Passed).

Vol. II, 2384.

**Message from Rajya Sabha re-**  
turning the Bill, without recom-  
mendations.

Vol. II, 2914-15.

Assented to by the President.

Vol. III, 3596-97.



BILL(S): *contd.*

Appropriation (Railways) No. 4  
Bill:  
introduced.

Vol. II, 2349-50.

Motion to consider.

Vol. II, 2384-85.

Motion to pass.

Vol. II, 2385.

(*Passed*).

Vol. II, 2385.

Message from Rajya Sabha re-  
turning the Bill without recom-  
mendation.

Vol. II, 2915.

Assented to by the President.

Vol. III, 3596-97.

Appropriation (Railways) No. 5  
Bill:

Introduced.

Vol. II, 2350.

Motion to consider.

Vol. II, 2385.

Motion to pass.

Vol. II, 2385-86.

(*Passed*).

Vol. II, 2386.

Message from Rajya Sabha re-  
turning the Bill without recom-  
mendation.

Vol. II, 2915.

Assented to by the President.

Vol. III, 3596-97.

Appropriation (Railways) No. 6  
Bill:

Introduced.

Vol. X, 3458-59.

Motion to consider.

Vol. X, 3543-44.

Motion to pass.

Vol. X, 3543-44.

(*Passed*).

Vol. X, 3544.

Message from Rajya Sabha re-  
turning the Bill without recom-  
mendation.

Vol. X, 4084-85.

BILL(S): *contd.*

Appropriation (Railways) No. 7  
Bill:

Introduced.

Vol. X, 3459.

Motion to consider.

Vol. X, 3544.

Motion to pass.

Vol. X, 3545.

(*Passed*).

Vol. X, 3545.

Message from Rajya Sabha re-  
turning the Bill without recom-  
mendation.

Vol. X, 4085.

Appropriation (Vote on Account)  
Bill:

Introduced.

Vol. II, 2251.

Motion to consider.

Vol. II, 2382-83.

Motion to pass.

Vol. II, 2383.

(*Passed*).

Vol. II, 2383.

Message from Rajya Sabha re-  
turning the Bill without recom-  
mendation.

Vol. II, 2914.

Assented to by the President.

Vol. III, 3596-97.

Banking Companies (Amendment)  
Bill:

Introduced.

Vol. X, 2078-79.

Motion to consider.

Vol. X, 3834-60, 3904-54.

Amendment to refer to Select  
Committee.

Vol. X, 3845-60, 3904-54.

Consideration of clauses.

Vol. X, 3954-4003.

Motion to pass, as amended.

Vol. X, 4003.

(*Passed, as amended*).

Vol. X, 4003.

**BILL(S): contd.**

Bar Councils (Validation of State Laws) Bill (as passed by Rajya Sabha):

Motion to consider.

Vol. I, 223—38.

Consideration of clauses.

Vol. I, 238-39

Motion to pass, as amended.

Vol. I, 239.

(Passed, as amended).

Vol. I, 239.

Message from Rajya Sabha agreeing to amendments made by Lok Sabha in the Bill.

Vol. I, 1342.

Assented to by the President.

Vol. II, 2913.

Beedi and Cigar Labour Bill [by Shri A. K. Gopalan]:  
Introduced.

Vol. X, 2135.

Bihar and West Bengal (Transfer of Territories) Bill:  
Introduced.

Vol. VI, 8—10.

Motion to refer to Joint Committee. (Adopted).

Vol. VI, 823—974.

Message from Rajya Sabha concurring in the recommendation of Lok Sabha to Join the Joint Committee.

Vol. VI, 1705-06.

Motion re extension of time for presentation of report of Joint Committee.

Vol. VII, 2375-76, 2928—30.

Presentation of Report of Joint Committee.

Vol. VII, 2985—87.

Motion to consider as reported by Joint Committee.

Vol. VII, 3418—3556.

**BILL(S): contd.**

Bihar and West Bengal (Transfer of Territories) Bill: contd.  
Consideration of clauses.

Vol. VII, 3557—78, 3583—3694.

Motion to pass, as amended.

Vol. VII, 3695—3702.

(Passed, as amended).

Vol. VII, 3702.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VIII, 4877.

Assented to by the President.

Vol. VIII, 5342.

Capital Issues (Continuance of Control) Amendment Bill:  
Introduced.

Vol. I, 45.

Motion to consider.

Vol. I, 891—908, 975—1030.

Motion to pass.

Vol. I, 1030.

(Passed).

Vol. I, 1030.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. II, 2381-82.

Assented to by the President.

Vol. III, 4013.

Central Excises and Salt (Amendment) Bill:  
Introduced.

Vol. VIII, 5152—54.

Motion to consider.

Vol. VIII, 5344—482.

Consideration of clauses.

Vol. VIII, 5481-82.

Motion to pass.

Vol. VIII, 5482.

(Passed).

5482.

BILL(S): *contd.*

Central Excises and Salt (Amendment) Bill: *contd.*

Message from Rajya Sabha returning the Bill without recommendations.

Vol. VIII, 6981.

Assented to by the President.

Vol. IX, 11.

Central Excises and Salt (Second Amendment) Bill:  
Introduced.

Vol. X, 3131.

Motion to consider.

Vol. X, 3593—3650.

Consideration of clauses.

Vol. X, 3650—65.

Motion to pass, as amended.

Vol. X, 3665—76.

(Passed as amended).

Vol. X, 3676.

Message from Rajya Sabha returning the Bill, without recommendation.

Vol. X, 4085.

Central Government Servants (Option for joining Contributory Health Service Scheme) Bill: (by Shri Jhulan Sinha):  
Introduced.

Vol. VII, 4329.

Central Sales Tax Bill:  
Introduced.

Vol. IX, 608-09.

Motion to consider.

Vol. IX, 1805—1903, 1936—60.

Amendment to refer to Select Committee.

Vol. IX, 1811—1903, 1936—60.

Consideration of clauses.

Vol. X, 1960—72.

Motion to pass, as amended.

Vol. X, 1972—74.

(Passed, as amended).

Vol. X, 1974.

Message from Rajya Sabha returning the Bill without recommendation.

Vol. X, 3126.

Assented to by the President.

Vol. X, 4273.

BILL(S): *contd.*

Child Marriage Restraint (Amendment) Bill [Amendment of Section 2 etc.: by Shri Dabhi]:  
Introduced.

Vol. II, 3537.

Child Sanyas Diksha Restraint Bill [by Shri Dabhi]:  
Introduced.

Vol. III, 4616.

Children Bill (as passed by Rajya Sabha):

Motion to refer to Select Committee.

Vol. VII, 4399-4400.

Motion re extension of time for presentation of Report of Select Committee. (Adopted).

Vol. IX, 271.

Presentation of Report of Select Committee.

Vol. IX, 1623.

Citizenship Bill, 1955:

Assented to by the President.

Vol. I, 21.

Code of Civil Procedure (Amendment) Bill:

Motion to consider as reported by Joint Committee.

Vol. IX, 12—76.

Consideration of clauses.

Vol. IX, 76—78.

Motion to pass, as amended.

Vol. IX, 78-79.

(Passed, as amended).

Vol. IX, 79.

Message from Rajya Sabha agreeing without amendment to the Bill as passed by Lok Sabha.

Vol. IX, 825.

Assented to by the President.

Vol. X, 2327.

Code of Civil Procedure (Amendment) Bill (Omission of Section 87B: by Shri M. L. Dwivedi):  
Introduced.

Vol. VII, 2848.

Motion to consider.

Vol. X, 4031—66.

BILL(S): *contd.*

Code of Criminal Procedure (Amendment) Bill (*amendment of section 435: by Shri Raghunath Singh*):

Motion to consider.  
Vol. VI, 1236-37.

Consideration of clauses.  
Vol. VI, 1237-38.

Motion to pass, as amended.  
Vol. VI, 1239.

(*Passed, as amended*).  
Vol. VI, 1239.

Message from Rajya Sabha agreeing without amendment to the Bill as passed by Lok Sabha.  
Vol. VII, 3086.

Assented to by the President.  
Vol. VIII, 6617.

Companies Bill, 1953:  
Assented to by the President.  
Vol. I, 21.

Constitution (Amendment) Bill [*Amendment of article 107: by Shri Raghunath Singh*]:  
Introduced.  
Vol. IX, 914.

Constitution (Amendment) Bill (*Amendment of article 37, 291 and 314 by Shri K. K. Basu*):  
Introduced.  
Vol. VIII, 6172.

Constitution (Amendment of the Sixth Schedule) Bill (*by Shrimati Khongmen*):  
Motion to consider.  
Vol. VII, 4339-45.

Motion for leave to withdraw.  
(*Withdrawn*).  
Vol. VII, 4345.

Constitution (Fifth Amendment) Bill, 1955:  
Assented to by the President.  
Vol. I, 21.

Constitution (Sixth Amendment) Bill:  
Motion for leave to withdraw.  
Vol. IV, 5940-50.

(*Bill Withdrawn*).  
Vol. IV, 5950.

BILL(S): *contd.*

Constitution (Seventh Amendment) Bill, 1956:  
Assented to by the President.  
Vol. IX, 11.

Constitution (Ninth Amendment) Bill:  
Introduced.  
Vol. IV, 5651.

Motion to refer to Joint Committee.  
Vol. IV, 6472-6540, 6544-95.

Message from Rajya Sabha concurring in the recommendation of Lok Sabha to Join the Joint Committee.  
Vol. IV, 7085-86.

Motion for extension of time for presentation of Report of Joint Committee.  
Vol. V, 8141.

Presentation of Report of Joint Committee.  
Vol. VI, 8.

Motion to consider as reported by Joint Committee.  
Vol. VIII, 5487-96, 5506-5642.

Consideration of clauses.  
Vol. VIII, 5646-5774, 5766-5812, 5817-6063.

Motion to pass, as amended.  
Vol. VIII, 6063-76.  
(*Passed, as amended*).  
Vol. VIII, 6076.

Constitution (Tenth Amendment) Bill:  
Introduced.  
Vol. IV, 7089-91.

Motion to refer to Joint Committee.  
Vol. V, 7744-7826.

Message from Rajya Sabha concurring in the recommendation of Lok Sabha to join the Joint Committee.  
Vol. V, 8666-67.

Motion to concur in the recommendation of Rajya Sabha to extend the time for presentation of Report of Joint Committee.  
(*Adopted*).  
Vol. V, 8671-72.

BILL(S): *contd.*

Constitution (Tenth Amendment)  
Bill: *contd.*

Presentation of Report of Joint  
Committee.

Vol. V, 9255.

Motion to consider, as reported by  
Joint Committee.

Vol. V, 9874—9958.

Amendment to circulate.

Vol. V, 9883—9954.

Consideration of clauses.

Vol. V, 9957—76.

Motion to pass, as amended.

Vol. V, 9975—78.

Control of Shipping (Continuance)  
Bill:

Introduced.

Vol. I, 27-28.

Motion to consider.

Vol. I, 850—89.

Motion to pass.

Vol. I, 889—91.

(*Passed*).

Vol. I, 891

Message from Rajya Sabha agree-  
ing without amendment to the  
Bill, as passed by Lok Sabha.

Vol. II, 2788.

Assented to by the President.

Vol. III, 4013.

Copyright Bill, 1955:

Message from Rajya Sabha re-  
questing Lok Sabha to concur  
in the recommendation of Rajya  
Sabha to join the Joint Com-  
mittee.

Vol. I, 444-45.

Motion to concur in the recom-  
mendation of Rajya Sabha to  
join the Joint Committee.

Vol. II, 2350—55.

Vol. V, 10197-98.

Vol. VI, 11-12, 14—44.

Message from Rajya Sabha con-  
curring in the recommendation  
of Lok Sabha to instruct the  
Joint Committee to Report on  
or before 16th August, 1956.

Vol. VI, 1555.

BILL(S): *contd.*

Copyright Bill, 1955: *contd.*

Message from Rajya Sabha re-  
garding extension of time for  
presentation of Report of Joint  
Committee on the Bill.

Vol. VII, 3582.

Report of Joint Committee—Laid  
on the Table.

Vol. IX, 369.

Criminal Law Amendment Bill (*by  
Shri M. L. Agrawal*):  
Introduced.

Vol. II, 3538.

Motion to consider. (*Negatived*).  
Vol. VII, 4345—69, 4371—86.

Vol. IX, 916—80.

Amendment to circulate (*Nega-  
tived*).

Vol. IX, 927—79.

Criminal Law Amendment Bill (*by  
Shri Pocker Saheb*):  
Introduced.

Vol. IX, 915.

Delhi (Control of Building Opera-  
tions) Bill, 1955:

Assented to by the President.

Vol. I, 21.

Delhi (Control of Building Opera-  
tions) Continuance Bill 1956 (as  
passed by Rajya Sabha):

Message from Rajya Sabha for-  
warding the Bill to Lok Sabha.

Vol. X, 3709.

Laid on the Table.

Vol. X, 3710.

Motion to consider.

Vol. X, 4113—33.

Motion to pass.

Vol. X, 4133.

(*Passed*).

Vol. X, 4133.

Delhi Tenants (Temporary Protec-  
tion) Bill, 1956 (as passed by  
Rajya Sabha):

Message from Rajya Sabha for-  
warding the Bill to Lok Sabha.

Vol. X, 3709-10.

BILL(S): *contd.*

Delhi Tenants (Temporary Protection) Bill, 1956 (as passed by Rajya Sabha): *contd.*

Laid on the Table.

Vol. X, 3710.

Motion to consider.

Vol. X, 4215—69.

Amendment to refer to Select Committee.

Vol. X, 4222—69.

Consideration of clauses.

Vol. X, 4269-70.

Motion to pass.

Vol. X, 4270.

(Passed).

Vol. X, 4270.

Delivery of Books (Public Libraries) Amendment Bill, 1956 [as passed by Rajya Sabha]:

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. IX, 852.

Laid on the Table.

Vol. IX, 853.

Motion to consider.

Vol. X, 4270—72

Motion to pass.

Vol. X, 4072.

(Passed).

Vol. X, 4072.

Displaced Persons (Compensation and Rehabilitation) Amendment Bill:

Introduced.

Vol. IX, 609.

Motion to consider.

Vol. IX, 1154—95.

Amendment to refer to Select Committee.

Vol. IX, 1157—95.

Consideration of clauses.

Vol. IX, 1195—1210.

Motion to pass, as amended.

(Passed, as amended).

Vol. IX, 1211.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 3127.

BILL(S): *contd.*

Electricity (Supply) Amendment Bill, 1956:

Motion to refer to Select Committee.

Vol. VII, 3256—3349.

Motion *re* extension of time for presentation of Report of Select Committee.

Vol. IX, 12.

Presentation of Report of Select Committee.

Vol. IX, 1523.

Motion to consider, as reported by Select Committee.

Vol. X, 2466—76, 2492—2553.

Consideration of clauses.

Vol. X, 2553—73.

Motion to pass, as amended.

Vol. X, 2574.

(Passed, as amended).

Vol. X, 2574.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 3891.

Electricity (Supply) Amendment Bill [Amendment of section 77 etc.: by Shri Sadhan Gupta]:

Motion to consider (Withdrawn).

Vol. IV, 5860—78, 7339—47.

Employees' Provident Funds (Amendment) Bill:

Introduced.

Vol. IX, 854-55.

Motion to consider.

Vol. X, 2295—2319.

Consideration of clauses.

Vol. X, 2319-20.

Motion to pass.

Vol. X, 2320.

(Passed).

Vol. X, 2320.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 3891.

Equal Remuneration Bill (by Shri-mati Renu Chakravarty):

Introduced.

Vol. II, 3537.

BILL(S): *contd.*

**Ex-Army Personnel's Litigation Bill**  
(by Dr. N. B. Khare):

Motion to consider—(Negatived).  
Vol. VI, 1221—30, 1232—36.

**Factories (Amendment) Bill**  
[Amendment of sections 51, 54  
and 59: by Shri T. B. Vittal Rao]:  
Introduced.

Vol. IV, 7339.

**Factories (Amendment) Bill** [Substitution of Section 59: by Shrimati Renu Chakravartty]:

Motion to consider—(Negatived).  
Vol. II, 2210—16, 3541—47.

**Faridabad Development Corporation Bill:**

Motion to consider.  
Vol. IX, 895—913, 1002—36.

Consideration of clauses.  
Vol. IX, 1036—37.

Motion to pass, as amended.  
Vol. IX, 1037.

(Passed, as amended).  
Vol. IX, 1037.

Message from Rajya Sabha returning with amendment the Bill, 1956, as passed by Lok Sabha.

Vol. X, 3332—33.

Laid on the Table as returned by Rajya Sabha with amendment.

Vol. X, 3333.

Motion to consider the amendments made by Rajya Sabha.  
Vol. X, 4092—4113.

Motion to agree to the amendments made by Rajya Sabha.  
Vol. X, 4113.

(Amendments made by Rajya Sabha agreed to).

**Finance Bill:**

Introduced.  
Vol. I, 1208.

Motion to consider.  
Vol. III, 5613—20.

Vol. IV, 5652—5756, 5769—5831,  
5861—5913.

Consideration of clauses.  
Vol. IV, 5914—6033.

BILL(S): *contd.*

**Finance Bill: contd.**

Motion to pass, as amended.  
Vol. IV, 6033—35.

(Passed, as amended).  
Vol. IV, 6035.

Message from Rajya Sabha returning the Bill without recommendation.  
Vol. IV, 6666.

Assented to by the President.  
Vol. IV, 6685.

**Finance (No. 2) Bill:**  
Introduced.  
Vol. IX, 1651.

Motion to consider.  
Vol. X, 1987—92, 2079—2132,  
2574—2630, 2648—2747.

Consideration of clauses.  
Vol. X, 2747—55.

Motion to Pass.  
Vol. X, 2756.

(Passed).  
Vol. X, 2756.

Message from Rajya Sabha returning the Bill without recommendation.  
Vol. X, 3534.

Assented to by the President.  
Vol. X, 4273.

**Finance (No. 3) Bill:**  
Introduced.  
Vol. IX, 1652.

Motion to consider.  
Vol. X, 1987—92, 2079—2132,  
2574—2630, 2648—2747.

Amendment to refer to Select Committee.  
Vol. X, 2079—2132, 2574—2630,  
2648—2747.

Consideration of clauses.  
Vol. X, 2757—81.

Motion to Pass, as amended.  
Vol. X, 2781.

(Passed, as amended).  
Vol. X, 2781.

Message from Rajya Sabha returning the Bill without recommendation.  
Vol. X, 3534—35.

Assented to by the President.  
Vol. X, 4273.

**BILL(S): contd.**

**Foreigners Laws (Amendment) Bill:**

Introduced.

Vol. IX, 854.

**Government Premises (Eviction) Amendment Bill:**

Motion to consider as reported by Select Committee.

Vol. VII, 4050—82, 4087—4181.

Consideration of clauses.

Vol. VII, 4181—88.

Motion to pass, as amended.

Vol. VII, 4188, 4249,—84.

(Passed, as amended).

Vol. VII, 4284.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VIII, 5485.

Assented to by the President.

Vol. IX, 11.

**Hindu Adoptions and Maintenance Bill, 1956 (as passed by Rajya Sabha):**

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. IX, 1659-60.

Laid on the Table.

Vol. IX, 1660.

Motion to consider.

Vol. X, 2851—64, 2867—2907, 2908—46, 2953—93.

Consideration of clauses.

Vol. X, 2993—3052.

Motion to pass.

Vol. X, 3052.

(Passed).

Vol. X, 3052.

Assented to by the President.

Vol. X, 4273.

**Hindu Marriage (Amendment) Bill, 1956 (as passed by Rajya Sabha):**

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. IX, 1660.

Laid on the Table.

Vol. IX, 1660.

Motion to consider.

Vol. X, 2157-58.

**BILL(S): contd.**

**Hindu Marriage (Amendment) Bill, 1956 (as passed by Rajya Sabha):**  
contd.

Motion to pass.

Vol. X, 2158.

(Passed).

Vol. X, 2178.

Assented to by the President.

Vol. X, 4085-86.

**Hindu Minority and Guardianship Bill (as passed by Rajya Sabha):**  
Motion to consider.

Vol. VI, 100—14, 119—91.

Consideration of clauses.

Vol. VI, 191—229.

Motion to pass, as amended.

Vol. VI, 229—44.

(Passed, as amended).

Vol. VI, 244.

Message from Rajya Sabha agreeing to amendments made by Lok Sabha in the Bill.

Vol. VII, 2228-29.

Assented to by the President.

Vol. VIII, 5342.

**Hindu Succession Bill (as passed by Rajya Sabha):**

Motion to consider.

Vol. IV, 6596—6616, 6711—6818, 6837—6952, 6957—73.

Consideration of clauses.

Vol. IV, 6973—7055, 7055—82, 7100—7240, 7245—7338, 7534—7650.

Motion to pass, as amended.

Vol. IV, 7651—7716.

(Passed, as amended).

Vol. IV, 7716.

Message from Rajya Sabha agreeing to the amendments made by Lok Sabha in the Bill.

Vol. V, 8963—68.

Assented to by the President.

Vol. VI, 7.

**Indian Adoption of Children Bill (By Shrimati Jayashri):**

Motion to consider.

Vol. V, 8927—32, 8936—52.

Vol. VI, 1211—20.



BILL(S): *contd.*

Indian Adoption of Children Bill  
(By Shrimati Jayashri): *contd.*  
Motion for leave to withdraw.  
(Withdrawn).

Vol. VI, 1220.

Indian Coconut Committee (Amendment) Bill:  
Motion to consider.

Vol. VII, 3773—3801.

Consideration of clauses.

Vol. VII, 3801.

Motion to pass as amended.

Vol. VII, 3801-04.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VIII, 5342.

Assented to by the President.

Vol. IX, 11.

Indian Cotton Cess (Amendment) Bill, 1956 (as passed by Rajya Sabha):

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. I, 973.

Laid on the Table.

Vol. I, 973.

Motion to consider.

Vol. VII, 3388—94, 3766—73.

Consideration of clauses.

Vol. VII, 3773.

Motion to pass.

(Passed).

Vol. VII, 3773.

Assented to by the President.

Vol. IX, 11.

Indian Divorce (Amendment) Bill (Amendment of Section 3 etc.: by Shrimati Maydeo).

Introduced.

Vol. IX, 914.

Indian Income-Tax (Amendment) Bill:

Introduced.

Vol. V, 8512.

Motion to consider.

Vol. V, 9784—97.

BILL(S): *contd.*

Indian Income-Tax (Amendment) Bill: *contd.*

Motion to pass, as amended.

Vol. V, 9797.

(Passed, as amended).

Vol. V, 9797.

Message from Rajya Sabha returning the Bill, without recommendation.

Vol. V, 1016.

Assented to by the President.

Vol. VI, 7.

Indian Institute of Technology (Kharagpur) Bill:

Introduced.

Vol. V, 8829.

Motion to consider.

Vol. VII, 4442—4516.

Amendment to refer to Select Committee.

Vol. VII, 4448—4516.

Consideration of clauses.

Vol. VII, 4516—33.

Motion to pass, as amended.

Vol. VII, 4533—36.

(Passed, as amended).

Vol. VII, 4536.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VIII, 5645.

Assented to by the President.

Vol. IX, 11.

Indian Lac cess (Amendment) Bill, 1956 (as passed by Rajya Sabha):

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. I, 849.

Laid on the Table.

Vol. I, 849.

Motion to consider.

Vol. VII, 3364—86.

Consideration of clauses.

Vol. VII, 3386-87.

Motion to pass.

Vol. VII, 3387.

(Passed).

Vol. VII, 3387.

Assented to by the President.

Vol. VIII, 5342.

Indian Medical Council Bill (as passed by Rajya Sabha):

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. VII, 4394.

BILL(S): *contd.*

Indian Medical Council Bill (as passed by Rajya Sabha): *contd.*  
Laid on the Table.

Vol. VII, 4394.

Motion to consider.

Vol. X, 2329—2418.

Consideration of clauses.

Vol. X, 2418—59.

Motion to pass, as amended.

Vol. X, 2459—65.

(Passed, as amended).

Vol. X, 2465.

Message from Rajya Sabha agreeing to the amendments made by Lok Sabha in the Bill.

Vol. X, 4080—84.

Indian Nationalisation of Light Railways Bill (by Shri Jhulan Sinha):

Introduced.

Vol. VIII, 6171-72.

Indian Penal Code (Amendment) Bill [amendment of section 429: by Pandit Thakur Das Bhargava]:  
Motion to consider. (Bill withdrawn).

Vol. III, 4659—72.

Vol. IV, 5833—60.

Motion for leave to withdraw.

Vol. IV, 5860.

(Withdrawn).

Vol. IV, 5860.

Indian Penal Code (Amendment) Bill [Amendment of section 494: by Shri S. V. Ramaswamy]:  
Introduced.

Vol. V, 8908.

Indian Penal Code (Amendment) Bill (Amendment of section 497: by Shri Dabhi):

Motion to consider (Negatived).

Vol. VI, 1239—52.

Vol. VII, 2849—82.

Indian Penal Code (Amendment) Bill [Insertion of new section 170A: by Dr. N. B. Khare]:  
Introduced.

Vol. I, 909.

BILL(S): *contd.*

Indian Penal Code (Amendment) Bill [Insertion of new section 427A: by Shri Raghunath Singh]:  
Introduced.

Vol. I, 909.

Indian Penal Code (Amendment) Bill [Omission of section 497: by Shri Dabhi]:  
Introduced.

Vol. VIII, 6172.

Indian Post Office (Amendment) Bill:

Introduced.

Vol. VIII, 4543-44.

Motion to consider.\*

Vol. VIII, 5214—22.

Consideration of clauses.

Vol. VIII, 5222—28.

Motion to pass.

Vol. VIII, 5228.

(Passed).

Vol. VIII, 5228.

Message from Rajya Sabha returning the Bill without recommendations.

Vol. VIII, 6616-17.

Assented to by the President.

Vol. IX, 11.

Indian Railways (Amendment) Bill (as passed by Rajya Sabha):

Motion to consider.

Vol. VII, 4303—28.

Consideration of clauses.

Vol. VII, 4402—42.

Motion to pass.

Vol. VII, 4442.

(Passed).

Vol. VII, 4442.

Assented to by the President.

Vol. IX, 11.

Indian Railways (Amendment) Bill (Omission of section 71A etc.: by Shri Nambiar):

Motion to consider (Negatived).

Vol. II, 2185—2210.

Indian Red Cross Society (Amendment) Bill:

Motion to consider.

Vol. I, 247—56.

BILL(S): *contd.*

Indian Red Cross Society (Amendment) Bill: *contd.*

Consideration of clauses.

Vol. I, 256-57.

Motion to pass, as amended.

Vol. I, 257.

(Passed, as amended).

Vol. I, 257.

Message from Rajya Sabha returning with amendment the Bill as passed by Lok Sabha.

Vol. IV, 7389.

Laid on the Table, as returned by Rajya Sabha with amendments.

Vol. IV, 7389.

Motion to consider the amendments made by Rajya Sabha.

Vol. V, 7846-47.

Motion to agree to the amendments made by Rajya Sabha (Adopted).

Vol. V, 7847.

Assented to by the President.

Vol. V, 9714.

Indian Registration (Amendment)

Bill, 1955: (Amendment of section 2 etc.: by Shri S. C. Samanta):

Message from Rajya Sabha returning with amendments the Bill as passed by Lok Sabha.

Vol. II, 2656.

Laid on the Table as returned with amendments by Rajya Sabha.

Vol. II, 2656.

Motion to consider the amendments made by Rajya Sabha.

Vol. II, 3538-40.

Motion to agree to the amendments made by Rajya Sabha (Adopted).

Vol. II, 3540.

Assented to by the President.

Vol. III, 5366.

Indian Statistical Destitute Bill:

Introduced.

Vol. IX, 855.

Indian Tariff (Amendment) Bill:

Introduced.

Vol. VIII, 5817.

Motion to consider.

Vol. IX, 198-204.

Motion to pass, as amended.

Vol. IX, 204.

BILL(S): *contd.*

Indian Tariff (Amendment) Bill: *contd.*

(Passed, as amended).

Vol. IX, 204.

Message from Rajya Sabha returning the Bill without recommendation.

Vol. IX, 852.

Assented to by the President.

Vol. IX, 1659.

Indian Tariff (Second Amendment) Bill, 1955:

Assented to by the President.

Vol. I, 21.

Indian Tariff (Third Amendment) Bill, 1955:

Assented to by the President.

Vol. I, 21.

Indian Telegraph (Amendment) Bill:

Introduced.

Vol. IX, 1524.

Industrial Disputes (Amendment) Bill, 1956 (as passed by Rajya Sabha):

Message from Rajya Sabha forwarding the Bill to Lok Sabha

Vol. V, 8628.

Laid on the Table.

Vol. V, 8628.

Motion to consider.

Vol. VII, 3831-43.

Consideration of clauses.

Vol. VII, 3843.

Motion to pass.

Vol. VII, 3843.

(Passed).

Vol. VII, 3843.

Assented to by the President.

Vol. VIII, 6617.

BILL(S): *contd.*

Industrial Disputes (Amendment and Miscellaneous Provisions) Bill:

Motion to consider.

Vol. VI, 409—18, 494—618, 633—60.

Consideration of clauses.

Vol. VI, 660—806.

Motion to pass, as amended.

Vol. VI, 806.

(Passed, as amended).

Vol. VI, 806.

Message from Rajya Sabha agreeing without amendment to the Bill as passed by Lok Sabha.

Vol. VII, 3764.

Assented to by the President.

Vol. VIII, 6617.

Industries (Development and Regulation) Amendment Bill:

Introduced.

Vol. VIII, 6986.

Motion to consider.

Vol. IX, 204—54.

Consideration of clauses.

Vol. IX, 272—75.

Motion to pass, as amended.

Vol. IX, 275—94.

(Passed, as amended).

Vol. IX, 294.

Message from Rajya Sabha agreeing without amendment to the Bill as passed by Lok Sabha.

Vol. IX, 1522.

Assented to by the President laid on the Table.

Vol. X, 4085-86.

Insurance (Second Amendment) Bill, 1955:

Assented to by the President.

Vol. I, 21.

Inter-State Water Disputes Bill (as passed by Rajya Sabha):

Motion to consider.

Vol. VII, 2976—85, 2987—3017.

Consideration of clauses.

Vol. VII, 3017—20.

Motion to pass.

Vol. VII, 3020.

(Passed).

Vol. VII, 3020.

BILL(S): *contd.*

Inter-State Water Disputes Bill (as passed by Rajya Sabha): *contd.*  
Assented to by the President.

Vol. VIII, 5342.

Jammu and Kashmir (Extension of Laws) Bill:

Introduced.

Vol. IV, 5637.

Motion to consider.

Vol. VII, 3830.

Consideration of clauses.

Vol. VII, 3830.

Motion to pass.

Vol. VII, 3830.

(Passed).

Vol. VII, 3830.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VIII, 6079.

Assented to by the President.

Vol. IX, 11.

Kerala State Legislature (Delegation of Powers) Bill:

Introduced.

Vol. X, 2952.

Motion to consider.

Vol. X, 3545—85.

Consideration of clauses.

Vol. X, 3585-86.

Motion to pass.

Vol. X, 3586.

(Passed).

Vol. X, 3586.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 4083-84.

Assented to by the President.

Vol. X, 4273.

Life Insurance (Emergency Provisions) Bill:

Introduced.

Vol. I, 44.

Motion to consider.

Vol. I, 1135—75, 1305—38, 1343—1402, 1461—1543.

Consideration of clauses.

Vol. I, 1544—59.

Motion to pass, as amended.

Vol. I, 1559—64.

(Passed, as amended).

Vol. I, 1564.

BILL(S): *contd.*

Life Insurance (Emergency Provisions) Bill: *contd.*

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.  
Vol. II, 2913-14.

Assented to by the President.  
Vol. III, 4013.

Life Insurance Corporation Bill:  
Introduced.

Vol. I, 45.

Motion to refer to Select Committee.

Vol. II, 2916—3030, 3050, 3051—3124.

Motion for extension of time for presentation of Report of Select Committee.

Vol. III, 5366

Presentation of Report of Select Committee.

Vol. IV, 6812.

Motion to consider, as reported by Select Committee.

Vol. V, 8868—8906, 8968, 9085.

Consideration of clauses.

Vol. V, 9085—9100, 9110—9235, 9262—9383.

Motion to pass, as amended.

Vol. V, 9383.

(*Passed, as amended*).

Vol. V, 9383.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. V, 10163.

Assented to by the President.

Vol. VI, 7.

Lok Sahayak Sena Bill, 1956:

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VIII, 5645.

Assented to by the President.

Vol. IX, 11.

Manipur (Courts) Bill, 1955:

Assented to by the President.

Vol. I, 21.

BILL(S): *contd.*

Manipur (Village Authorities in Hill Areas) Bill:  
Introduced.

Vol. IV, 6711.

Motion to consider.

Vol. IX, 79—102.

Consideration of clauses.

Vol. IX, 102—18.

Motion to pass, as amended.

Vol. IX, 118.

(*Passed, as amended*).

Vol. IX, 118.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. IX, 1001.

Manipur State Hill Peoples (Administration) Regulation (Amendment) Bill, 1947 (as passed by Rajya Sabha):

Motion to recommend to Rajya Sabha to agree to leave being granted by Lok Sabha to withdraw the Bill (Adopted).

Vol. II, 2657—59.

Vol. IV, 6702—10.

Vol. V, 7983-84.

Message from Rajya Sabha concurring in the recommendation of Lok Sabha to agree to leave being granted by Lok Sabha to withdraw the Bill.

Vol. V, 10006.

Motion for leave to withdraw.

Vol. V, 10029—31.

Mines (Amendment) Bill (Amendment of sections 33 and 51: by Shri T. B. Vittal Rao):

Motion to consider (*Negatived*).

Vol. IV, 7378—84.

Vol. V, 8908—27.

Motor Transport Labour Bill (by Shri A. K. Gopalan):

Motion to consider.

Vol. X, 2189—96, 4005—30.

Motion for leave to withdraw.

Vol. X, 4030.

(*Withdrawn*).

Vol. X, 4030.

**BILL(S): contd.**

Motor Vehicles (Amendment) Bill:  
Motion to refer to Joint Committee.

Vol. VII, 3020—3080.

Message from Rajya Sabha concurring in the recommendation of Lok Sabha to join the Joint Committee.

Vol. VIII, 5184-85.

Presentation of Report of Joint Committee.

Vol. IX, 488.

Motion to consider as reported by Joint Committee.

Vol. IX, 1278—1396, 1399—1414.

Consideration of clauses.

Vol. IX, 1414—49.

Motion to pass, as amended.

Vol. IX, 1449.

(Passed, as amended).

Vol. IX, 1449.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 2950-51.

Motor Vehicles (Amendment) Bill (Substitution of section 65, etc.: by Shri T. B. Vittal Rao):  
Motion to consider (*negatived*).

Vol. I, 910—43.

Multi-Unit Co-operative Societies (Amendment) Bill, 1956 (as passed by Rajya Sabha):

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. I, 445-46.

Laid on the Table.

Vol. I, 446.

Motion to consider.

Vol. VII, 3349—63.

Motion to pass.

Vol. VII, 3363-64.

(Passed).

Vol. VII, 3364.

Assented to by the President.

Vol. VIII, 5342.

**BILL(S): contd.**

National and Festival Paid Holidays Bill (by Shri Nambiar):  
Introduced.

Vol. II, 2164.

National Development (People's Participation) Bill (by Shri M. L. Dwivedi):

Introduced.

Vol. II, 2164.

National Highways Bill:  
Introduced.

Vol. VII, 2376.

Motion to consider:

Vol. VII, 3091—3194.

Consideration of clauses.

Vol. VII, 3194—3204.

Motion to pass, as amended:

3205.

(Passed, as amended).

Vol. VII, 3205.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VIII, 5184.

Assented to by the President.

Vol. IX, 11.

National Volunteer Force Bill:  
Motion to consider.

Vol. VIII, 4719—67.

Consideration of clauses.

Vol. VIII, 4767—91.

Motion to pass, as amended.

Vol. VIII, 4791—4801.

(Passed, as amended).

Vol. VIII, 4801.

Newspaper (Price and Page) Bill, 1956 (as passed by Rajya Sabha):

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. VII, 3764-65.

Motion to consider.

Vol. VIII, 4801—55.

Consideration of clauses.

Vol. VIII, 4878—98.

Motion to pass.

Vol. VIII, 4898—4901.

(Passed).

Vol. VIII, 4901.

Assented to by the President.

Vol. VIII, 6617.

BILL(S): *contd.*

Old and Infirm Persons' Homes Bill  
(by Shri Krishnacharya Joshi):  
Introduced.

Vol. X, 4004.

Parliamentary Proceedings (Protection of Publication) Bill, 1956:

Message from Rajya Sabha agreeing without amendment to the Bill as passed by Lok Sabha.

Vol. V, 8967-68.

Assented to by the President.

Vol. VI, 7.

See also "Proceedings of Legislatures (Protection of Publication) Bill (by Shri Feroze Gandhi)" below.

Part C States (Laws) Amendment Bill:

Motion to consider.

Vol. IX, 126—133.

Consideration of clauses,

Vol. IX, 133—36.

Motion to pass, as amended.

Vol. IX, 136—38.

(Passed, as amended).

Vol. IX, 138.

Payment of Wages (Amendment)

Bill (Amendment of sections 1, 2 and 3 etc.: by Shri C. D. Gautam):

Introduced.

Vol. VIII, 6171.

Press and Registration of Books (Amendment) Bill, 1955:

Assented to by the President.

Vol. I, 21.

Press Council Bill, 1956 (as passed by Rajya Sabha):

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. X, 2951.

Laid on the Table.

Vol. X, 2951.

Prevention of Corruption (Amendment) Bill, 1955:

Assented to by the President.

Vol. I, 21.

Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Bill, 1955:

Assented to by the President.

Vol. I, 21.

BILL(S): *contd.*

Preventive Detention (Amendment) Bill (Amendment of sections 3, 7, 8 and 10: by Shri K. K. Basu):  
Introduced.

Vol. VIII, 6171.

Proceedings of Legislatures (Protection of Publication) Bill (by Shri Feroze Gandhi):

Introduced.

Vol. I, 909-10.

Motion to consider.

Vol. II, 3547—84.

Vol. III, 4616—59.

Amendment to refer to Select Committee.

Vol. III, 4621—59.

Presentation of Report of Select Committee.

Vol. IV, 6873.

Motion *re* Extension of time allotted for the Bill (*Adopted*).

Vol. IV, 7347-48.

See also "Parliamentary Proceedings (Protection of publication) Bill, 1956" above.

Motion to consider as reported by Select Committee:

Vol. IV, 7348—50.

Consideration of clauses.

Vol. IV, 7350—55, 7355—78.

Motion to pass, as amended.

Vol. IV, 7378.

(Passed, as amended).

Vol. IV, 7378.

Public Debt (Amendment) Bill:

Introduced.

Vol. VIII, 4544.

Motion to consider.

Vol. VIII, 5211—13.

Motion to pass.

Vol. VIII, 5213.

(Passed).

Vol. VIII, 5213.

Message from Rajya Sabha agreeing without amendment to the Bill as passed by Lok Sabha.

Vol. VIII, 6617.

Assented to by the President.

Vol. IX, 11.

**BILL(S): contd.**

**Railway Stores (unlawful Possession) Bill, 1954:**

Assented to by the President.  
Vol. I, 21.

**Representation of the People (Amendment) Bill:**

Motion to consider as reported by Select Committee.  
Vol. I, 155—60.

Consideration of clauses.  
Vol. I, 160—223.

Motion to pass, as amended.  
Vol. I, 223.

(Passed, as amended).  
Vol. I, 223.

Message for Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. I, 1342.

Assented to by the President.  
Vol. II, 2219.

**Representation of the People (Miscellaneous Provisions) Bill:**

Introduced.  
Vol. X, 2328-29.

Motion to consider.  
Vol. X, 3459—82.

Consideration of clauses.  
Vol. X, 3482—90.

Motion to pass.  
Vol. X, 3490—92.

(Passed).  
Vol. X, 3492.

Message from Rajya Sabha agreeing without amendment to the Bill as passed by Lok Sabha.

Vol. X, 4083.

**Representation of the People (Second Amendment) Bill:**

Presentation of Report of Select Committee.  
Vol. I, 26.

Motion to consider, as reported by Select Committee.  
Vol. V, 8368—8498, 8512—18.

Consideration of clauses.  
Vol. V, 8518—8665.

Motion to pass, as amended.  
Vol. V, 8672—8824, 8832—67.

**BILL(S): contd.**

**Representation of the People (Second Amendment) Bill: contd. (Passed, as amended).**

Vol. V, 8868.

Message from Rajya Sabha returning with amendments the Bill, as passed by Lok Sabha.

Vol. V, 9704—06.

Laid on the Table as returned by Rajya Sabha with amendments.  
Vol. V, 9706.

Motion to consider the amendments made by Rajya Sabha.

Vol. V, 10032—36.

Motion to agree to the amendments made by Rajya Sabha (Adopted).

Vol. V, 10037.

Assented to by the President.  
Vol. VI, 7.

**Representation of the People (Third Amendment) Bill:**

Introduced.  
Vol. VIII, 5187-88.

Motion to consider.  
Vol. VIII, 6144—68.

Motion to pass.  
Vol. VIII, 6169.

(Passed).  
Vol. VIII, 6169.

Assented to by the President.  
Vol. IX, 11.

**Representation of the People (Fourth Amendment) Bill:**

Introduced.  
Vol. IX, 609.

Motion to consider.  
Vol. X, 1974—82.

Consideration of clauses.  
Vol. X, 1982—87.

Motion to pass, as amended  
Vol. X, 1987.

(Passed, as amended).  
Vol. X, 1987.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 3126.

Assented to by the President.  
Vol. X, 4085-86.

**Reserve Bank of India (Amendment) Bill:**

Introduced.  
Vol. IV, 6956-57.



BILL(S): *contd.*

Reserve Bank of India (Amendment) Bill: *contd.*

Motion to consider.

Vol. VI, 249—354.

Consideration of clauses.

Vol. VI, 363—97.

Motion to pass, as amended.

Vol. VI, 397—409.

(Passed, as amended).

Vol. VI, 409.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VII, 2933.

Assented to by the President.

Vol. VIII, 6617.

River Boards Bill (as passed by Rajya Sabha):

Motion to consider.

Vol. VII, 2719—56, 2768—77.

Consideration of clauses.

Vol. VII, 2936—72.

Motion to pass.

Vol. VII, 2972—76.

(Passed).

Vol. VII, 2976.

Assented to by the President.

Vol. IX, 11.

Road Transport Corporations (Amendment) Bill:

Introduced.

Vol. IX, 854.

Motion to consider.

Vol. X, 2271—94.

Consideration of clauses.

Vol. X, 2294-95.

Motion to pass.

Vol. X, 2295.

(Passed).

Vol. X, 2295.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 3127.

Sadhus and Sanyasis Registration and Licensing Bill (by Shri Radha Raman):

Introduced.

Vol. VI, 1211.

BILL(S): *contd.*

Salaries and Allowances of Members of Parliament (Amendment) Bill (Amendment of section 6: by Shri Keshavaiengar):  
Introduced.

Vol. IX, 915.

Sales-Tax Laws Validation Bill:  
Introduced.

Vol. I, 44-45.

Motion to consider.

Vol. I, 1031—80, 1086—1128.

Consideration of clauses.

Vol. I, 1128—33

Motion to pass.

Vol. I, 1133.

(Passed).

Vol. I, 1133.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. II, 2529-30.

Assented to by the President.

Vol. III, 4013.

Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill:  
Introduced.

Vol. III, 4538—39.

Motion to consider.

Vol. VIII, 6088—6144, 6402—07.

Amendment to circulate.

Vol. VIII, 6093—6144, 6407.

Consideration of clauses.

Vol. VIII, 6407—6548.

Motion to pass, as amended

Vol. VIII, 6548—54.

(Passed, as amended).

Vol. VIII, 6554.

Assented to by the President.

Vol. IX, 11.

Sea Customs (Amendment) Bill:  
Introduced.

Vol. IX, 1661.

Securities Contracts (Regulation) Bill:

Motion for extension of time for presentation of Report of Joint Committee.

Vol. I, 26-27.

**BILL(S): contd.**

Securities Contracts (Regulation) Bill: *contd.*

Presentation of Report of Joint Committee.

Vol. I, 1085-86.

Motion to consider as reported by Joint Committee.

Vol. VI, 44-94.

Consideration of clauses.

Vol. VI, 94-101.

Motion to pass, as amended.

Vol. VI, 101.

(*Passed, as amended*).

Vol. VI, 101.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VII, 2550.

Assented to by the President.

Vol. VIII, 6617.

Shri Kashi Viswanath Mandir Bill (by Shri Raghunath Singh):

Motion to consider.

Vol. I, 943-54.

Vol. II, 2164-84.

Motion for leave to withdraw.

Vol. II, 2184.

(*Withdrawn*).

Vol. II, 2184.

Slum Areas (Improvement and Clearance) Bill, 1956 (as passed by Rajya Sabha):

Message from Rajya Sabha forwarding the Bill to Lok Sabha.

Vol. X, 3709.

Laid on the Table.

Vol. X, 3710.

Motion to consider.

Vol. X, 4134-4213.

Consideration of clauses.

Vol. X, 4213-15.

Motion to pass.

Vol. X, 4215.

(*Passed*).

Vol. X, 4215.

St. John Ambulance Association (India) Transfer of Funds Bill:

Motion to consider.

Vol. I, 257-59.

Consideration of clauses.

Vol. I, 259-60.

**BILL(S): contd.**

St. John Ambulance Association (India) Transfer of Funds Bill: *contd.*

Motion to pass, as amended.

Vol. I, 260.

(*Passed, as amended*).

Vol. I, 260.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. IV, 7389.

Assented to by the President.

Vol. V, 9714.

Standards of Weights and Measures Bill:

Introduced

Vol. VII, 3090.

Motion to refer to Joint Committee.

Vol. VII, 4536-38.

Amendment to circulate.

Vol. VIII, 4630-83, 4711-19.

Message from Rajya Sabha concurring in the recommendation of Lok Sabha to join the Joint Committee.

Vol. VIII, 5485-86.

Presentation of Report of Joint Committee:

Vol. IX, 488.

Motion to consider, as reported by Joint Committee.

Vol. X, 2203-64.

Consideration of clauses.

Vol. X, 2264-71.

Motion to pass, as amended.

Vol. X, 2271.

(*Passed, as amended*).

Vol. X, 2271.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 3332.

State Bank of Hyderabad Bill:

Introduced.

Vol. VIII, 4700.

Motion to consider.

Vol. IX, 670-702.

Consideration of clauses.

Vol. IX, 702-10.

BILL(S): *contd.*

State Bank of Hyderabad Bill:  
*contd.*

Motion to pass, as amended.  
Vol. IX, 716-19.

(*Passed, as amended*).  
Vol. IX, 719.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 2072.

State Financial Corporations (Amendment) Bill:  
Introduced.

Vol. VI, 1407.

Motion to consider.  
Vol. VII, 4284—4303.

Vol. VIII, 4901—47.

Consideration of clauses.  
Vol. VIII, 4947—67.

Motion to pass, as amended.  
Vol. VIII, 4967—75.

(*Passed, as amended*).  
Vol. VIII, 4975.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VIII, 5645-46.

Assented to by the President.  
Vol. IX, 11.

States Reorganisation Bill:

Introduced.  
Vol. IV, 5637—40.

Motion to refer to Joint Committee.

Vol. IV, 6076—6172, 6299—6322,  
6323—6420, 6455—72.

Message from Rajya Sabha concurring in the recommendation of Lok Sabha to join the Joint Committee.

Vol. IV, 7055.

Motion for extension of time for presentation of Report of Joint Committee: (*Adopted*).

Vol. V, 8136—41.

Presentation of Report of Joint Committee.

Vol. VI, 8.

Motion to consider as reported by Joint Committee.

Vol. VI, 977—1114, 1122—97,  
1258—1402, 1407—1552, 1567—  
1675.

BILL(S): *contd.*

States Reorganisation Bill: *contd.*

Consideration of clauses.  
Vol. VI, 1675—1700, 1706—1904,  
1907—2054, 2059—2157.

Vol. VII, 2376—2530, 2553—2719.

Motion to pass, as amended.  
Vol. VII, 2778—2848.

(*Passed, as amended*).  
Vol. VII, 2848.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VIII, 4703.

Assented to by the President.  
Vol. X, 3126.

States Reorganisation (Amendment) Bill:

Introduced.  
Vol. IX, 272.

Motion to consider.  
Vol. IX, 654—65.

Consideration of clauses.  
Vol. IX, 665—68.

Motion to pass, as amended.  
Vol. IX, 668—70.

(*Passed, as amended*).  
Vol. IX, 670.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha

Vol. IX, 1521.

Assented to by the President.  
Vol. VIII, 5342.

Suppression of Immoral Traffic in Women and Girls Bill:

Motion to refer to Select Committee.

Vol. VII, 4395—99.

Motion *re* extension of time for presentation of Report of Select Committee.

Vol. IX, 270.

Presentation of the Report of Select Committee.

Vol. IX, 607-08.

Motion to consider as reported by Select Committee.

Vol. IX, 1449—1518, 1527—65.

**BILL(S): contd.**

**Suppression of Immoral Traffic in Women and Girls Bill: contd.**

Consideration of clauses.

Vol. IX, 1565—88.

Motion to pass, as amended.

Vol. IX, 1588.

(Passed, as amended).

Vol. IX, 1588.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 3709.

**Supreme Court (Number of Judges) Bill:**

Introduced.

Vol. VII, 2229.

Motion to consider.

Vol. VII, 3804—28.

Consideration of clauses.

Vol. VII, 3828.

Motion to pass.

Vol. VII, 3828-29.

(Passed).

Vol. VII, 3829.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. VIII, 6079.

Assented to by the President.

Vol. IX, 11.

**Terminal Tax on Railway Passengers Bill:**

Introduced.

Vol. VIII, 6985.

Motion to consider.

Vol. IX, 294—302, 611—49.

Consideration of clauses.

Vol. IX, 649—53.

Motion to pass, as amended.

Vol. IX, 653-54.

(Passed, as amended).

Vol. IX, 654.

Message from Rajya Sabha returning the Bill without recommendation.

Vol. X, 2054—56.

Assented to by the President.

Vol. X, 3126.

**Territorial Army (Amendment) Bill:**

Motion to consider.

Vol. IX, 844—48, 855—89.

Consideration of clauses.

Vol. IX, 889—93.

**BILL(S): contd.**

**Territorial Army (Amendment) Bill: contd.**

Motion to pass, as amended.

Vol. IX, 893—95.

(Passed, as amended).

Vol. IX, 895.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 3534.

**Territorial Councils Bill:**

Introduced.

Vol. X, 2952-53.

Motion to consider.

Vol. X, 3730—71.

Consideration of clauses.

Vol. X, 3771—3828.

Motion to pass, as amended.

Vol. X, 3828—34.

(Passed, as amended).

Vol. X, 3834.

Message from Rajya Sabha agreeing without amendment to the Bill, as passed by Lok Sabha.

Vol. X, 4273.

**Travancore-Cochin Appropriation Bill:**

Introduced.

Vol. V, 8357.

Motion to consider.

Vol. V, 8357-58.

Motion to pass.

Vol. V, 8358.

(Passed).

Vol. V, 8358.

Message from Rajya Sabha returning the Bill without recommendation.

Vol. V, 8827.

Assented to by the President.

Vol. V, 9714.

**Travancore-Cochin Appropriation (No. 2) Bill:**

Introduced.

Vol. VIII, 4709-10.

Motion to consider.

Vol. VIII, 4710.

Motion to pass.

Vol. VIII, 4710.

(Passed).

Vol. VIII, 4710.

BILL(S): *contd.*

- Travancore-Cochin Appropriation  
(No. 2) Bill: *contd.*  
Message from Rajya Sabha re-  
turning the Bill without recom-  
mendation.  
Vol. VIII, 5032-33.  
Assented to by the President.  
Vol. VIII, 6981.
- Travancore-Cochin Appropriation  
(Vote on Account) Bill:  
Introduced.  
Vol. III, 3861-62.  
Motion to consider.  
Vol. III, 3862.  
Motion to pass.  
Vol. III, 3862.  
(*Passed*).  
Vol. III, 3862.  
Message from Rajya Sabha re-  
turning the Bill with recom-  
mendation.  
Vol. IV, 6686.  
Laid on the Table, as returned by  
Rajya Sabha with recommenda-  
tion.  
Vol. IV, 6686.  
Motion to consider the amendment  
recommended by Rajya Sabha.  
Vol. IV, 7091-7093.  
Motion to agree to the amend-  
ment recommended by Rajya  
Sabha. (*Adopted*).  
Vol. IV, 7093-7100.  
Assented to by the President.  
Vol. V, 8136.
- Travancore-Cochin State Legisla-  
ture (Delegation of Powers) Bill:  
Introduced.  
Vol. V, 8829-31.  
Motion to consider.  
Vol. V, 9714, 9716-49.  
Amendment to circulate.  
Vol. V, 9720-49.  
Amendment to refer to Select  
Committee.  
Vol. V, 9730-49.  
Consideration of clauses.  
Vol. V, 9749-84.  
Motion to pass, as amended.  
Vol. V, 9784.  
(*Passed, as amended*).  
Vol. V, 9784.

BILL(S): *contd.*

- Travancore-Cochin State Legislative  
(Delegation of Powers) Bill:  
*contd.*  
Message from Rajya Sabha agree-  
ing without amendment to the  
Bill as passed by Lok Sabha.  
Vol. V, 10163-64.  
Assented to by the President.  
Vol. VI, 7.  
Unemployment Relief Bill (*by Shri  
V. P. Nayar*):  
Motion to circulate. (*Negatived*).  
Vol. VII, 2882-2912.  
Union Duties of Excise (Distribu-  
tion) Amendment Bill:  
Introduced.  
Vol. X, 2953.  
Motion to consider.  
Vol. X, 3587-93, 3714-30.  
Motion to pass.  
Vol. X, 3730.  
(*Passed*).  
Vol. X, 3730.  
Message from Rajya Sabha re-  
turning the Bill without recom-  
mendation.  
Vol. X, 4272-73.  
Union Territories (Laws) Amend-  
ment Bill, 1956:  
Message from Rajya Sabha agree-  
ing without amendment to the  
Bill, as passed by Lok Sabha.  
Vol. IX, 1001.  
Assented to by the President.  
Vol. X, 3126.  
University Grants Commission Bill:  
Motion to consider the amend-  
ments made by Rajya Sabha.  
Vol. I, 242-47.  
Motion to agree to the amend-  
ments made by Rajya Sabha  
(*adopted*).  
Vol. I, 246.  
Assented to by the President.  
Vol. II, 1567.  
Voluntary Surrender of Salaries  
(Exemption from Taxation)  
Amendment Bill:  
Motion to consider.  
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Consideration of clauses.  
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Motion to pass, as amended.  
Vol. I, 242.  
(*Passed, as amended*).  
Vol. I, 242.

**BILL(S): contd.**

Voluntary Surrender of Salaries  
(Exemption from Taxation)  
Amendment Bill: *contd.*

Message from Rajya Sabha agreeing  
without amendment to the  
Bill, as passed by Lok Sabha.  
Vol. II, 2382.

Assented to by the President.  
Vol. III, 4013.

Women's and Children's Institutions  
Licensing Bill (by *Shrimati  
Kamlendumati Shah*).

Motion to consider.  
Vol. VII, 2912-13, 4329-39,  
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Amendment to refer to Select  
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Motion for inclusion of certain  
members in the Select Commit-  
tee and for extension of time for  
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committee.

Vol. VII, 4400-02.

Motion *re* extension of time for  
presentation of Report of Select  
Committee. (*Adopted*).

Vol. IX, 271.

Presentation of Report of Select  
Committee.

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Motion to consider, as reported by  
Select Committee.

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Motion to pass, as amended.

Vol. X, 2184-88.

(*Passed, as amended*).

Vol. X, 2188.

Message from Rajya Sabha agree-  
ing without amendment to the  
Bill, as passed by Lok Sabha.

Vol. X, 3127.

Young Persons (Harmful Publica-  
tions) Bill:

Motion to consider.

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Consideration of clauses.

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Motion to pass, as amended.

(*Passed, as amended*).

Vol. IX, 844.

**BILL(S): contd.**

Young Persons (Harmful Publica-  
tions) Bill: *contd.*

Message from Rajya Sabha agreeing  
without amendment to the Bill, as  
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ces and Scientific Research:

Motion to reduce the Demand:  
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Need for categorisation of staff strictly according to the formula agreed between employees and the management in the Indian Airlines Corporation.

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**Failure to allow the work-charged staff to get free treatment from the Government Dispensary at Santa-Cruz Airport Staff Colony.**

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permanent Central Government employees.

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**Failure to complete and revise the seniority lists of work-charged staff in Second Circle Delhi State, Aviation, Planning, Rehabilitation, Central construction, Horticulture, Southern Electrical, Madras Central, Bombay Central, Calcutta Central No. I, Calcutta Central No. II and Madhopur Circles.**

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**Failure to declare semi-permanent all work-charged staff who have completed two years' service.**

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**Failure to declare the semi-permanent work-charged staff of Bombay Aviation Electrical Division who have completed two years' service on 1st July, 1946.**

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**Failure to grant half pay leave to work-charged staff suffering from T.B. or Pleurisy.**

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**Failure to grant travelling and daily allowances and joining time when work-charged staff are transferred to unpopular stations.**

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**Failure to provide any medical facility to the work-charged staff outside Delhi.**

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**Failure to re-imburse medical expenses incurred by the work-charged staff.**

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**Failure to supply overalls to the work-charged staff employed in the workshops.**

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**Grant of hill allowance to work-charged staff at Simla at the same scale as is granted to other Central Government employees.**

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**Need for appointment of a committee to go into the anomalies of scales of pay of work-charged staff.**

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**Need for conversion of work-charged staff to regular establishment with full benefit of past service.**

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Employees' Provident Funds (Amendment) Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.

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Faridabad Development Corporation Bill, 1956, as passed by Lok Sabha, returning with amendment.

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Government Premises (Eviction) Amendment Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.

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Hindu Adoption and Maintenance Bill, 1956, as passed by Rajya Sabha, forwarding to Lok Sabha.

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Indian Coconut Committee (Amendment) Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.

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Indian Cotton Cess (Amendment) Bill, 1956 as passed by Rajya Sabha, forwarding to Lok Sabha.

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Indian Income-Tax (Amendment) Bill, 1956, returning without recommendation.

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Indian Institute of Technology (Kharagpur) Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.

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Indian Medical Council Bill, 1956, agreeing to amendments made by Lok Sabha.

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Indian Post Office (Amendment) Bill, 1956, returning without recommendation.

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Indian Red Cross Society (Amendment) Bill, 1956 as passed by Lok Sabha, returning with amendment.

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- Indian Tariff (Amendment) Bill, 1956, returning without recommendation.  
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- Industrial (Development and Regulation) Amendment Bill, 1956 as passed by Lok Sabha, agreeing without amendment to.  
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- Industrial Disputes (Amendment) Bill, 1956, as passed by Rajya Sabha, forwarding to Lok Sabha.  
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- Industrial Disputes (Amendment and Miscellaneous Provisions) Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.  
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- Jammu and Kashmir (Extension of Laws) Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.  
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- Kerala State Legislature (Delegation of Powers) Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.  
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- Life Insurance (Emergency Provisions) Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.  
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- Life Insurance Corporation Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.  
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- Lok Sahayak Sena Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.  
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- Manipur (Village Authorities in Hill Areas) Bill, 1956, as passed by Lok Sabha agreeing without amendment to.  
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- Manipur State Hill Peoples (Administration) Regulation (Amendment) Bill, concurring in the recommendation of Lok Sabha to agree to leave being granted by Lok Sabha to withdraw.  
Vol. V, 10006.
- Motor Vehicles Bill, 1939, concurring in the recommendation of Lok Sabha to join the Joint Committee of the Houses on.  
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- Motor Vehicles (Amendment) Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.  
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- Multi-Unit Co-operative Societies (Amendment) Bill, 1956, as passed by Rajya Sabha, forwarding to Lok Sabha.  
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- National Highways Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.  
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- Newspaper (Price and Page) Bill, 1956, as passed by Rajya Sabha, forwarding to Lok Sabha.  
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- Parliamentary Proceedings (Protection of Publication) Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.  
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- Press Council Bill, 1956, as passed by Rajya Sabha, forwarding to Lok Sabha.  
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- Public Accounts Committee of the Lok Sabha for the year, 1956-57, concurring in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with.  
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- Public Debts (Amendment) Bill, 1956, as passed by Lok Sabha, agreeing without amendment to.  
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**Representation of the People (Miscellaneous Provisions) Bill, 1956**, as passed by Lok Sabha, agreeing without amendment to.

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**Standards of Weights and Measures Bill, 1956**, concurring in the recommendation of Lok Sabha to join the Joint Committee of the Houses on.

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**States Reorganisation Bill**, as passed by Lok Sabha, agreeing without amendment to.

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**A Parliamentary Committee can sit while the House is adjourned. In case of prorogation, the Committee's proceedings can go on as if the House had not been prorogued.**

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Need to take up minor irrigation schemes at Ghoramara and other areas in —.

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Failure of Government to provide drinking — in the coastal villages of Trivandrum, Chirayinkil and Quilon Taluks.

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**WATER TRANSPORT, INLAND:**

Demands for Grants, 1956-57:

Ministry of Irrigation and Power:

Motion to reduce the Demand:

Delay in undertaking concrete measures for the narrowing of certain parts of river Rupanarayan to facilitate water transport, flood control etc.

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**WATER WORKS, TRIVANDRAM:**

Demands for Grants, 1956-57—  
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Civil Works:

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**WEAVERS:**

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Failure to give assistance to — impartially.

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**WEAVER: contd.**

Demands for Grants, 1956-57—  
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Co-operation:

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Failure to see that co-operatives of handloom — function properly.

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Ministry of Commerce and Industry:

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Ministry of Natural Resources and Scientific Research:

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Failure to make public the agreement regarding Stanvac Project for oil exploration in —.

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**WEST BENGAL: contd.**

Demands for Grants, 1956-57. *contd.*

Other Organisations under the Ministry of Production:

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**WEST COAST:**

Demands for Grants, 1956-57—Railways:

Ordinary Working Expenses—Administration:

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Allotment of more wagons for betel leaves and fish from — and Malabar.

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**WESTERN RAILWAY:**

See "Railway Western".

**WHEAT:**

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**WILD ANIMALS:**

Demands for grants, 1956-57:

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**WILLINGDON ISLAND:**

Demands for Grants, 1956-57—Railways:

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Demands for Grants, 1956-57—Travancore-Cochin:

Public Health:

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**WIREMEN:**

Demands for grants, 1956-57:

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Motion to reduce the Demand:

Failure to supply tools to masons, carpenters, —, etc. (work-charged staff).

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**WOMAN (EN):**

Demands for grants, 1956-57:

Tripura:

Motion to reduce the Demand:

Need to establish a work-cum-training centre for employment of middle class — in Tripura.

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Demands for Grants, 1956-57—Travancore-Cochin:

Labour and Miscellaneous:

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Failure of Government to provide adequate medical help to — workers in the plantation industry, especially in the matter of confinement.

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**WOMEN'S AND CHILDREN'S INSTITUTIONS LICENSING BILL**

[by *Shrimati Kamlendu Mati Shah*]:

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**WOMEN'S FOOD COUNCIL:**

Demands for grants, 1956-57:

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Need to set up a — at Agartala for establishing Annapurna Restaurants.

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Tripura:

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Need for providing a plot of land to the Tripura Branch of —.

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**WOOD-CRAFT:**

Demands for grants, 1956-57:

Other Organisations under the Ministry of Production:

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Need to encourage — in areas rich in forest.

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**WORKMEN'S CONTRIBUTORY PROVIDENT FUND:**

Demands for grants, 1956-57:

Agriculture:

Motion to reduce the Demand:

Failure to extend — to the monthly paid labour in the Indian Agricultural Research Institute.

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**WORKMEN'S CONTRIBUTORY PROVIDENT FUND: contd.**

Demands for Grants, 1956-57: contd.

Other Civil Works: contd.

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Need for amending the Workmen's Contributory Provident Fund Rules to bring them in conformity with the amendments in the Industrial Disputes Act.

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**WORKS COMMITTEE:**

Demands for Grants, 1956-57:

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**WORKS INSPECTORS:**

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**WORKS, HOUSING AND SUPPLY, MINISTRY OF:**

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**WORKSHOPS:**

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**WORLD BANK:**

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**YARN:**

Demands for Grants, 1956-57:  
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Working of Silk Board with special reference to supply of cheap — and marketing of the produce.  
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Demands for Grants, 1956-57—  
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**Agriculture:**

Motion to reduce the Demand:  
Failure to supply — to fishermen at subsidised prices.

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**YEMMIGANUR:**

Demands for Grants, 1956-57—Railways:

**Railway Board:**

Motion to reduce the Demand:  
Failure to construct a new line from Siruguppa in Mysore State to Kurnool in Andhra via Adoni and —.

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